SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJAY PRATAP SINGH (Madhya Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती जया बच्चन (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ। श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ। श्रीमती कहकशां परवीन (बिहार): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ। श्री प्रताप सिंह बाजवा (पंजाब): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ। श्री राम नाथ ठाकुर (बिहार): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

MR. CHAIRMAN: Shri Muraleedharan*ji*, please take note of this suggestion and pass it on to the Civil Aviation Ministry. It is a very, very important suggestion and also worth consideration. Now, Dr. Amar Patnaik.

## Rehabilitation of people affected by cyclone Fani under the PMAY (Gramin)

DR. AMAR PATNAIK (Odisha): Sir, I rise to speak today about the cyclonic history of this State. Odisha has endured severe cyclonic storms regularly throughout its history. The recent being is Cyclone Bulbul. Earlier this year, a large amount of

<sup>†</sup>Transliteration in Urdu script.

damage and distress was caused by Cyclone Fani, one of India's strongest storms in terms of wind speed, to the coast of Odisha in May. The storm damaged lakhs of houses in 14 districts of the State out of 30, rendering the occupants homeless. The State Government had moved the Ministry of Rural Development, for sanction of special houses under PMAY (Gramin) in the first phase for the homeless poor families whose houses were partially or completely damaged by Fani. Initially, the State Government had requested waiver of the Permanent Waiting List, a 90:20 fund sharing between the Centre-State as a special case, and increasing the unit assistance of these houses to ₹2.5 lakh per house, to build in a concept of disaster resilience into these houses. Subsequently, we had put this 12.75 lakh damaged/kutcha houses in the Government of India's Awaas + App. We had made a request that since Odisha is prone to disaster; let the rest of the 14 districts also be covered under this formula of converting these kutcha houses to pukka houses. So, that eventually we have safe houses for all by 2024 which is also what the Government wants. But, unfortunately, so far the balance Central share of ₹818 crore, as the first tranche under PMAY (G), has not been received. Arrears of ₹ 202 crore under PMAY (G) Contingency Fund has not been received since 2017-18. The hon. Chief Minister of Odisha has made several requests to the hon. Prime Minister in June, August, September and as late as on 15th November, 2019. So, I request that the Government of India to look into it and release these assistances because people are still living under houses which are not really pukka and there could be another storm very soon.

DR. SASMIT PATRA: Sir, I associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI: Sir, I also associate myself with the matter raised by the hon. Member.

## Need to exempt the Wakf Board and religious trusts from GST

श्रीमती कहकशां परवीन (बिहार): सभापित महोदय, धार्मिक न्यास बोर्ड एवं वक्फ बोर्ड का जो गठन किया गया है, इसका मकसद यह है कि जो वक्फ की जायदाद है, उससे हो रही आमदनी को जरूरतमंदों एवं गरीबों के बीच खर्च किया जाए। सरकार इसको चलाने के लिए अनुदान भी देती है। स्टेट वक्फ बोर्ड, जिसकी आमदनी 5 हजार रुपए से ज्यादा है, उसमें यह है कि वह सात प्रतिशत राज्य वक्फ बोर्ड को देती है, उसका एक प्रतिशत सेस के रूप में देती है और स्टेट उसका एक प्रतिशत सेंद्रल काउंसिल को भेजती है। महोदय, मैं यह कहना चाहती हूँ कि अभी बिहार राज्य सुन्नी वक्फ बोर्ड को जीएसटी के रूप में 41 लाख, 41 हजार, 887 रुपए देने के लिए निदेशालय से नोटिस गया हुआ है। सुन्नी वक्फ बोर्ड और धार्मिक न्यास बोर्ड को इनकम टैक्स में भी छूट प्राप्त है। माननीय मंत्री महोदया बैठी हैं, मैं आपके माध्यम से उनसे गुजारिश